

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/00810/2019
Chandigarh, this the 5th day of September, 2019

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CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

Pradip Kumar Panigrahy S/o Sh. Ramesh Chandra Panigrahy, JE, HRMS No. 200303353, Philaur, Jalandhar, Punjab Pin Code – 144001, Aged 42 years Group C

....Applicant

(Present: Mr. Vivek Arora, Advocate)

Versus

1. The Chief General Manager, BSNL Punjab, Plot No. 2, Himalaya Marg, Sector 34-A, Chandigarh Pin- 160022.
2. The General Manager, Finance, O/o the CGM, BSNL, Plot No. 2, Himalaya Marg, Sector 34 A, Chandigarh, Pin 160022.
3. The Principal General Manager BSNL, Jalandhar, Punjab, CTO Complex, GPO Building Nehru Garden road, Pin Code – 144001.
4. The DGM (Finance) O/o The Principal General Manager BSNL, Jalandhar Punjab CTO Complex, GPO Building Nehru Garden Road – 144001.

**....
Respondents**

(Present: Mr. K.K. Thakur, Advocate)

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. The solitary grievance in this O.A., as argued by learned counsel, is that against the order dated 16.01.2019 (Annexure A-5), the applicant filed statutory appeal dated 16.02.2019 (Annexure A-6) under Rule 45 of BSNL CDA Rules, 2006, which has not been decided till date. He suffered a statement at the bar that the applicant will be satisfied if a direction is issued to Respondent No. 2 to decide his pending appeal within a stipulated period.
2. Issue notice to the respondents.

3. At this stage, Mr. K.K. Thakur, Advocate, appears and accepts notice. He does not object to the disposal of the O.A. in the above manner.

4. For the grounds mentioned in the O.A. and the consensual agreement between the parties, as noticed hereinabove, I propose to dispose of the O.A., in limine, with a direction to the Appellate Authority to take a call and decide the indicated appeal (Annexure A-6) of the applicant, if not already decided, in accordance with law and rules, on the issue, within a period of one month from the date of receipt of a copy of this order. Ordered accordingly.

5. A copy of order so passed by the Appellate Authority be duly communicated to the applicant. If the indicated appeal has already been decided, then a copy of the order so passed thereon be given to the applicant.

6. Needless to mention that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case. No costs.

**(SANJEEV KAUSHIK)
MEMBER (J)
Dated: 05.09.2019**

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